CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.71/MP/2023

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003, seeking

> relief on account of Force Majeure and Change in Law events under the Power Purchase Agreements dated 22.12.2021 and 24.12.2021 executed between the Petitioner and Respondent No. 1 and

Respondent No. 2 respectively.

: MB Power (Madhya Pradesh) Limited (MBPMPL) Petitioner

Respondents : PTC India Limited and Anr.

Date of Hearing : **8.4.2025**

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shikhar Verma, Advocate, MBPMPL

Ms. Swapna Seshadri, Advocate, TPL

Ms. Harsha Rao, Advocate, TPL

Ms. Aishwarya Subramani, Advocate, TPL

Ms. Deepti Dash, Advocate, PTCIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner prayed for an adjournment on the ground of the non-availability of the arguing counsel. Considering the said request, the Commission adjourned the matter.

2. The Petition will be listed for hearing 27.5.2025.

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)